

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.239/06

Thursday this the 13th day of April 2006

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

T.Muraleedharan Pillai,
S/o.Thankappan Pillai,
Trackman/Southern Railway,
O/o.the Section Engineer/
Permanent Way, Alappuzha.
Residing at "Saras", Panayam P.O.,
Perinad, Kollam District.

...Applicant

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by the General Manager,
Southern Railway, Headquarters Office,
Chennai – 3.
2. The Chief Personnel Officer,
Southern Railway, Headquarters Office,
Chennai – 3.
3. The Senior Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum.
4. The Assistant Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum.

...Respondents

(By Advocate Mr.P.Haridas)

This application having been heard on 13th April 2006 the Tribunal on the same day delivered the following :

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicant was a retrenched casual labourer, who had earlier approached this Tribunal by filing O.A.No.77/03 for absorption, but he was denied such consideration. By order dated 26.9.2003 this Tribunal had

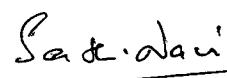
.2.

directed the respondents to consider his appointment with effect from the date on which 10 persons juniors to him were appointed and to fix his pay notionally and to grant him all consequential benefits. It is now submitted in this O.A that vide Annexure A-2 order the applicant has been absorbed and he has been appointed afresh on probation but he has not been given other consequential benefits as ordered by the Tribunal earlier. He had submitted representation on 16.12.2004 and 14.11.2005 (Annexure A-3 and Annexure A-4) requesting for these benefits which has not been disposed of so far. In these circumstances, we are of the view that it would be sufficient if the respondents are directed to dispose of the said representations within a fixed time frame.

2. Accordingly, we direct that representations at Annexure A-3 and Annexure A-4 shall be disposed of by the respondents in the light of the earlier order of this Tribunal in O.A.77/03 within a period of two months from the date of receipt of a copy of this order. O.A is disposed of at the admission stage itself. No order as to costs.

(Dated the 13th day of April 2006)


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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